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K.C.Padhi-Vrs-UOI &Ors

HEARING Sl.No.5

OA No. 695 of 2012

Order dated 21st March, 2014.

CORAM

HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

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The Applicant, in this OA, has sought to quash his order of transfer dated 17.5.2012 and order dated 22.08.2012 rejecting his prayer for cancellation of his order of transfer.

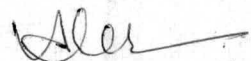
Mr.S.Barik, Learned Additional CGSC appearing for the Respondents filed through Memo dated 05.03.2014 copy of the letter dated 05.01.2013 addressed to him by the Senior Superintendent of Post Offices, Sundargarh Division, Sundargarh which states as under:

“It is requested to intimate the present position of the case. It is to intimate that the applicant Shri Krushna Chandra Padhi will be retired from Govt. Service on 31.07.2014 on superannuation. He has less than one year of service. An official who has less than one year of service should not be transferred. Hence this case will become infructuous and may perhaps be disposed of accordingly. This may kindly be apprised to Hon'ble Tribunal.”

By producing copy of the aforesaid letter, Mr.Barik prays disposal of this OA as infructuous. Mr.Routray has no objection for this. In view of the above after hearing learned counsel for both sides this OA stands disposed of as infructuous. No costs.



Member (Admn.)



Member (Judicial)